

ASSAM ACT XXI OF 1948

THE ASSAM PRIMARY EDUCATION (AMENDMENT) ACT, 1948

(Passed by the Assembly)

[Received the assent of the Governor on the 22nd October, 1948]

[Published in the Assam Gazette of the 27th October, 1948]

An

Act to amend the Assam Primary Education Act, 1947.

Preamble.

WHEREAS it is expedient to amend the Assam Primary Education Act, 1947, in the manner hereinafter appearing; Assam Act XIII of 1947.
It is hereby enacted as follows:—

Short title, extent and commencement.

1. (1) This Act may be called the Assam Primary Education (Amendment) Act, 1948.

(2) It shall come into force at once.

(3) It extends to the whole of the Province of Assam.

Amendment of section 4 of Assam Act XIII of 1947.

2. Clause (c) of section 4 of the Assam Primary Education Act, 1947 (hereinafter referred to as the said Act), shall be omitted, and clause (d) shall be re-numbered as clause (c).

Amendment of section 17 of Assam Act XIII of 1947.

3. In section 17 of the said Act—

(a) for clause (c), the following shall be substituted, namely:—

“(c) One representative to be elected by each of the Board or Boards or Town Committee or Committees in the Subdivision as defined in the Assam Municipal Act, 1923.” Assam Act I of 1923.

(b) after clause (d) the following new clause shall be inserted, namely:—

Insertion of a new clause d(d) in Assam Act XIII of 1947.

“(dd) When a Municipal Board or a Town Committee is superseded under section 293 of the Assam Municipal Act, 1923, or a Local Board is superseded under section 85 of the Assam Local Self-Government Act, the Provincial Government shall nominate a person in the case of a Municipal Board or Town Committee, and two persons in the case of the Local Board, and such nominated person or persons shall continue to be member or members of the School Board until the Municipal Board or Town Committee or Local Board, as the case may be, is re-established and the representatives selected under clause (c) or clause (d) of the Act by the re-established Board or Town Committee.” Assam Act I of 1923. Assam Act I of 1915.

Amendment of section 31 of Assam Act XIII of 1947.

4. In clause (vi) of sub-section (2) of section 31 of the said Act after the words “other Local Authorities” the words “including Municipal Boards and Town Committees” shall be inserted.

Price 1 anna or 2d.